



കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്

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PART I

Notifications and Orders issued by the Government

Labour and Skills Department

Labour and Skills (A)

ORDERS

(1)

G. O. (Rt.) No. 981/2018/LBR.

Thiruvananthapuram, 17th August 2018.

Whereas, the Government are of opinion that an industrial dispute exists between the Managing Director, Trivandrum Spinning Mills Ltd., Balaramapuram, Balaramapuram P. O., Thiruvananthapuram and the workman of the above referred establishment Sri K. Santhosh Babu, S/o. Krishnan, Chettikkudi Veedu, Venniyur, Venganur P. O., Thiruvananthapuram in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said Industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment and service benefits to Sri K. Santhosh Babu, workman at Trivandrum Spinning Mills Ltd., by its management is justifiable? If not what reliefs he is entitled to get?

(2)

G. O. (Rt.) No. 982/2018/LBR.

Thiruvananthapuram, 17th August 2018.

Whereas, the Government are of opinion that an industrial dispute exists between (1) Sri Neel Bahl, Managing Director, Geo-Chem House, 294, Shahid Bhagath Singh Road, Fort Mumbai-1, (2) Sri Rajeeb, K. M., Branch Manager, Geo-Chem Laboratories Private Limited, XXIV/813, C.P.S.A. Building, Mattancheri Halt, Willington Island, Kochi-682 029 and the workmen of the above referred establishment represented by the General Secretary, General Workers Union (A.I.T.U.C.), X/871, Manthra Road, Veli, Kochi-682 001 in respect of matters mentioned in the annexure to this order.

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Ernakulam. The Labour Court, Ernakulam will pass the award within a period of three months.

ANNEXURE

Whether the dismissal of the workers namely (1) Sri Muhammed Shafi and Sri Robin Chandy by the Management of M/s. Geo-Chem Laboratories Private Limited, Willington Island, Kochi is justifiable or not? If not, what are the relief the workers are entitled to get?

(3)

G. O. (Rt.) No. 993/2018/LBR.

Thiruvananthapuram, 19th August 2018.

Whereas, the Government are of opinion that an industrial dispute exists between the Managing Director, Poyyanil Hospital, Kozhencherry P. O., Pathanamthitta and the workman of the above referred establishment Sri Binu, Binu Bhavanam, Chenneerkkara P. O., Pathanamthitta in respect of matters mentioned in the annexure to this order.

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment to the workman, Sri Binu, Binu Bhavanam, Chenneerkkara by the Employer, the Managing Director, Poyyanil Hospital, Kozhencherry is justifiable or not? If not, what relief the workman is entitled to?

(4)

G. O. (Rt.) No. 1015/2018/LBR.

Thiruvananthapuram, 23rd August 2018.

Whereas, the Government are of opinion that an industrial dispute exists between Sri C. Moossa, Chalil Thodukayil, Muthampalam, Manipuram P. O., Koduvally, Kozhikkode-673 573, the RC owner and employer of KL-11-5531, KL-57-C-5607, KL-11-V-1809, KL-57-B 5805 buses and the workman of the above referred establishment represented by the Secretary, Motor & Engineering Workers Union (CITU), Thamarasseri Area Committee, Madathil Building, Karadi, Thamarasseri, Kozhikkode-673 573 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kozhikkode and the Labour Court, Kozhikkode will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment to Sri Lohithakshan, Checker by Sri C. Moossa, RC owner and employer of KL-11-5531, KL-57-C-5607, KL-11-V-1809, KL-57-B-5805 buses is justifiable? If not, what relief he is entitled to?

(5)

G. O. (Rt.) No. 1016/2018/LBR.

Thiruvananthapuram, 23rd August 2018.

Whereas, the Government are of opinion that an industrial dispute exists between the Managing Director, Kerala State Coconut Development Corporation Ltd., Elathoor P.O., Kozhikkode-673 302 and the workmen of the above referred establishment (1) Sri Kamarudeen, Srmbikkal, Thottakkad, Pulppatta P. O., Mancheri Vazhi- 676 123, (2) Sri P. C. Satheesan, Pukkottupalil, Changarothu P. O., Peruvannamuzhi-673 528, (3) Sri Nijesh, N., Nisha Nilayam, Kuthali P. O., Perambra-673 525, (4) Sri C. Vinodan, Chirakkara House, Payyoli, (5) Sri Praveen, A. U., Pavattaparambathu, Naderi P. O., Koilandi-673 620, (6) Smt. V. M. Sheeba, Kollante Meethal, Kozhukkallor, Meppayoor P. O. - 673 524, (7) Sri Santhosh, V. V., Variyam Veetil, Mulad P. O., Naduvannoor-673 614, (8) Sri. Mohanan, V. V., Marakkattuparambath, Oravil P. O. in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kozhikkode. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the retrenchment of (1) Sri Kamarudheen, S., (2) Sri P. C. Satheesan, (3) Sri Nijesh, N., (4) Sri C. Vinodan, (5) Sri Praveen, A. V., (6) Smt. V. M. Sheeba, (7) Sri Santhosh, V. V., (8) Sri Mohanan, V. V., Employees of Kerala State Coconut Development Corporation Ltd., Elathoor P. O., Kozhikkode-673 303 by the management is justifiable ? If not, what relief they are entitled to ?

(6)

G. O. (Rt.) No. 1018/2018/LBR.

Thiruvananthapuram, 23rd August 2018.

Whereas, the Government are of opinion that an industrial dispute exists between (1) the Managing Director, P.S.M. College of Dental Science, Bypass Road, Akkikavu, Thrissur-680 519, (2) The Manager, P.S.M. College of Dental Science, Bypass Road, Akkikavu, Thrissur-680 519, and the worker of the above referred establishment Smt. Prema, W/o. Ravi, Erattu Arakkal Veedu, Akkikavu P. O., Thrissur-680 519 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (d) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Industrial Tribunal, Thrissur. The Industrial Tribunal will pass the award within a period of three months.

ANNEXURE

Whether the termination of Employment to Smt. Prema, Sweeper by the management of P.S.M. College of Dental Science, Bypass Road, Akkikavu, Thrissur is justifiable ? If not, what relief she is entitled to ?

(7)

G. O. (Rt.) No. 1019/2018/LBR.

Thiruvananthapuram, 23rd August 2018.

Whereas, the Government are of opinion that an industrial dispute exists between the Managing Director, H.M.S. Hospital, Palathara, Kottakkal, Malappuram District-676 510 and the workman of the above referred establishment Sri Pradeep S/o K. P. Narayanamenon, 'Anurag', Parvathipuram Road, Panniyankara, Kallai P. O., Kozhikkode-673 003 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kozhikkode. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the termination from Employment of Sri. Pradeep, Anurag, Parvathipuram Road, Panniyankara, Kallai P. O., Kozhikkode-673 003 by the Managing Director, HMS Hospital, Palathara, Kottakkal, Malappuram District-676 510 is justifiable or not ? If not, what are the reliefs he is entitled to ?

(8)

G. O. (Rt.) No. 1020/2018/LBR.

Thiruvananthapuram, 23rd August 2018.

Whereas, the Government are of opinion that an industrial dispute exists between (1) Sri Sajeev, P. V. S/o P. V. Subramanian, Puliyeri House, Thanur-676 302, (2) Sri P. V. Subramanian, Puthenveetil House, Kattilangadi, Thannur-676 302 and the workman of the above referred establishment Sri Sethakka Ibrahim, S/o. Ibrahim, Thethayil House, K. Puram, Thanallur-676 307 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kozhikkode. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the denial of Employment Sri. Sethakka Ibrahim, S/o. Ibrahim, Thethayil House, K. Puram, Thanallur, Malappuram District by the Employers of PVS Textiles, Beach Road, Thanur (1) Sri Sajeev, P. V., Puliyeri House, Tanur-676 302, (2) Sri. Subramanian, P. V., Puthenveettil House, Thanur-676 302 is justifiable or not ? If not, what are the reliefs he is entitled to ?

(9)

G. O. (Rt.) No. 1021/2018/LBR.

Thiruvananthapuram, 23rd August 2018.

Whereas, the Government are of opinion that an industrial dispute exists between the Managing Director, M. B. Hospital, Varankode, Downhill P. O., Malappuram-676 579, (2) the Proprietor, Rooney Hospitality Services, Ist Floor, Yasoda Complex, Kovilakam Road, Mankavu, Kozhikkode-673 007 and the workman of the above referred establishment represented by Sri. C. P. Vijayakumar, District Secretary, Malappuram District Private Hospital Employees Union (CITU), E. K. Imbeechibava Mandiram P. O., Malappuram-676 505 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kozhikkode. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the dismissal of Sweepers of MB Hospital, Varankode, Down Hill P. O. Malappuram by the Managing Director is Justifiable or not? Whether the shifting of employment of Sweepers of MB Hospital, Varankode, Down Hill P. O., Malappuram to the ambit of the contractor, Rooney Hospitality Services, Yasoda Building, Mankavu, Calicut is justifiable or not ? If not, what are the reliefs they are entitled to ?

By order of the Governor,

LOLA, P.,

Deputy Secretary to Government.

നിയമ വകുപ്പ്

നിയമ (എച്ച്)

വിജ്ഞാപനം

(1)

നമ്പർ 26986/എച്ച്3/2017/നിയമം.

തിരുവനന്തപുരം, 2018 ആഗസ്റ്റ് 1.

1952-ലെ നോട്ടീസിന് ആക്റ്റിന്റെ (1952-ലെ 53-ാം കേന്ദ്ര ആക്റ്റ്) 3-ാം 5-ാം വകുപ്പുകളും 1956-ലെ നോട്ടീസിന് ചട്ടങ്ങളിലെ 8-ാം ചട്ടത്തിന്റെ (4)-ാം ഉപചട്ടവും കൂട്ടിവായിച്ച പ്രകാരം നൽകപ്പെട്ട അധികാരങ്ങൾ വിനിയോഗിച്ച്, കേരള സർക്കാർ, ശ്രീ. സാജൻ മാത്യു, അഡ്വക്കേറ്റ്, കുന്നത്തു ഹൗസ്, കാഞ്ഞിരപ്പള്ളി പി. ഒ., കോട്ടയം-686 507 എന്നയാളെ കോട്ടയം, ഇടുക്കി എന്നീ റവന്യൂ ജില്ലകളിൽ ഉൾപ്പെട്ട മുഴുവൻ പ്രദേശത്തേക്ക് 28-5-2018-ാം തീയതി മുതൽ വീണ്ടും അഞ്ചു വർഷക്കാലയളവിലേക്ക് നോട്ടീസായി (രജിസ്റ്റർ നമ്പർ 4/2013/KTM) ഇതിനാൽ പുനർനിയമിക്കുന്നു.

(2)

നമ്പർ 26988/എച്ച്3/2017/നിയമം.

തിരുവനന്തപുരം, 2018 ജൂലൈ 31.

1952-ലെ നോട്ടീസിന് ആക്റ്റിന്റെ (1952-ലെ 53-ാം കേന്ദ്ര ആക്റ്റ്) 3-ാം 5-ാം വകുപ്പുകളും 1956-ലെ നോട്ടീസിന് ചട്ടങ്ങളിലെ 8-ാം ചട്ടത്തിന്റെ (4)-ാം ഉപചട്ടവും കൂട്ടിവായിച്ച പ്രകാരം നൽകപ്പെട്ട അധികാരങ്ങൾ വിനിയോഗിച്ച്, കേരള സർക്കാർ, ശ്രീ. ജയ്മോൻ ജോസ്, അഡ്വക്കേറ്റ്, ഈറ്റത്തോട്ടം ഹൗസ്, തോടനാൽ പി. ഒ., പാലാ, കോട്ടയം-686 573 എന്നയാളെ കോട്ടയം റവന്യൂ ജില്ലയിൽ ഉൾപ്പെട്ട മുഴുവൻ പ്രദേശത്തേക്ക് 28-5-2018-ാം തീയതി മുതൽ വീണ്ടും അഞ്ചു വർഷക്കാലയളവിലേക്ക് നോട്ടീസായി (രജിസ്റ്റർ നമ്പർ 5/2013/KTM) ഇതിനാൽ പുനർനിയമിക്കുന്നു.

(3)

നമ്പർ 1451/എച്ച്3/2018/നിയമം.

തിരുവനന്തപുരം, 2018 ആഗസ്റ്റ് 2.

1952-ലെ നോട്ടീസിന് ആക്റ്റിന്റെ (1952-ലെ 53-ാം കേന്ദ്ര ആക്റ്റ്) 3-ാം 5-ാം വകുപ്പുകളും 1956-ലെ നോട്ടീസിന് ചട്ടങ്ങളിലെ 8-ാം ചട്ടത്തിന്റെ (4)-ാം ഉപചട്ടവും കൂട്ടിവായിച്ച പ്രകാരം നൽകപ്പെട്ട അധികാരങ്ങൾ വിനിയോഗിച്ച്, കേരള സർക്കാർ, ശ്രീ. സി. കെ. പവിത്രൻ, അഡ്വക്കേറ്റ്, 'പവിത്രം', പുല്ലൂട്ട് പി. ഒ. കൊടുങ്ങല്ലൂർ, തൃശ്ശൂർ-680 663 എന്നയാളെ തൃശ്ശൂർ, റവന്യൂ ജില്ലയിൽ ഉൾപ്പെട്ട കൊടുങ്ങല്ലൂർ താലൂക്ക് പ്രദേശത്തേക്ക് 18-8-2018-ാം തീയതി മുതൽ വീണ്ടും അഞ്ചുവർഷക്കാലയളവിലേക്ക് നോട്ടീസായി (രജിസ്റ്റർ നമ്പർ 42/97/TCR) ഇതിനാൽ പുനർനിയമിക്കുന്നു.